

Some suggestions made by the High Level Committee for Special placement drives are also being considered.

**Statement**

*Year-wise Placement of Ex-servicemen in Central Public Sector Undertakings*

Year	Group 'C'	Group 'D'	Total
1984	1441	1511	2952
1983	969	1198	2167
1982	1480	1394	2874
1981	1229	1436	2665
1980	Break up not available		1446
1979	Break up not available		1541
1978	Break up not available		1985

**Renovation of the machinery of Bharat Brakes and Valves Limited**

5414. SHRI AMAL DATTA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the steps taken to modernise updatment of technology and renovation of the plant and machinery of Bharat Brakes and Valves Ltd. ; and

(b) if not, the reasons thereof and when it will be done ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY & COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) M/s. Bharat Brakes & Valves Ltd. have already initiated action for renovating plant, updating technology and improving methods of production. The Company has also commenced trial production of

certain diversified products such as LPG cylinders, industrial valves, slack adjusters and air brakes.

(b) Does not arise.

**Production of LPG**

5415. SHRI CHINTAMANI JENA : Will the Minister of PETROLEUM be pleased to state :

(a) the total quantum of LPG produced during the years 1982-83, 1983-84 and 1984-85 ; and

(b) the target fixed for its production during the year 1985-86 ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) LPG Production (000' Tonnes).

Year	From Crude Oil	From natural gas	Total
1982-83	406	169	= 375
1983-84	514	224	= 738
1984-85*	596	276	= 872

\*Provisional.

(b) The production of LPG during 1985-86 is estimated at 1,247 million tonnes as per the preliminary oil Economy Budget Proposal.

**Ratio of Women Staff in I.O.C. and other units**

5416. SHRIMATI BIBHA GHOSH GOSWAMI: Will the Minister of PETROLEUM be pleased to state :

(a) the details of the women staff ratio, category wise in the Indian Oil Corporation and other units under his Ministry; and

(b) the details of the action being taken by the Indian Oil Corporation and other units to have parity between men and women staff in the units, unit wise ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) The information is being collected and will be laid on the table of the Sabha.

(b) Parity between men and women is maintained as regards status, emoluments and promotional opportunities in employment.

[*Translation*]

**Cars manufactured by Maruti Udyog after takeover and their distribution**

5417. SHRI DILEEP SINGH BHURIA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of cars manufactured by the Maruti Udyog after its takeover ;

(b) the number of cars, out of them, reserved for distribution under the VIP quota ;

(c) how many of the allottees have transferred these cars in the name of other persons ; and

(d) whether Government have ordered any investigation in regard to the sources

of income of the persons who have purchased these cars with benami transactions and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY & COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) Maruti Udyog Ltd. had manufactured 21197 cars till 31-3-1985.

(b) The Company has so far delivered 165 cars under the manufacturers' discretionary quota.

(c) No information regarding this is available with Government or Maruti Udyog Ltd.

(d) Ministry of Finance are looking into it.

[*English*]

**Misuse of brand names by M/s. I.T.C. Ltd. by getting products manufactured in small scale units**

5418. SHRI RAM BHAGAT PASWAN: Will the Minister of INDUSTRY & COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware that M/s. I.T.C. Ltd. is violating the provisions of Industries (Development and Regulation) Act and Monopolies and Restrictive Trade Practices Act by setting up small units without permission under Industries (Development & Regulation) Act, Monopolies and Restrictive Trade Practices Act and getting their brands manufactured by various small units which are indirectly controlled by ITC Ltd.; and

(b) if so, the details thereof and whether Government have permitted M/s. ITC Ltd to get their brands produced in different small units thereby indirectly increasing sanctioned capacity of their units ?